केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 963/GT/2025 Date: **1st October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Indira Gandhi Super Thermal Power Project Stage-I (IGSTPS) (1500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.10.2026**:

Additional Capital Expenditure (ACE):

a) *Petitioner has claimed multiple ACE item under more than one Regulation. Petitioner is required to submit reason for claiming ACE item under multiples regulations as per the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*

b) *Furnish details of decapitalization/ assumed deletions corresponding to Additional capital expenditure claimed with due linkages to Form 9A for works/ items proposed under 25(2) of the 2024 Tariff Regulations.*

c) *Furnish additional details with respect to the additional capitalization claimed for the period 2019-24, as under:*

Head of Work /Equipment	***Regulation***	***Query***
Chlorine Dioxide plant	*26(1)(i), 26(1)(b), and 26(1)(d)*	*-Provide technical justification and cost benefit analysis*
-Infrastructure for Enabling Biomass Co-firing *- Expenditure for enabling Flexible Operation*	*26(1)(b) ,26 (1)(g) read with 19(3)(h)*	*-Furnish scope of works, item-wise details assets/ works with breakup of cost envisaged for the same.*
Upgradation of Various Control Systems on account of obsolescence	*25 (2)(c), 25 (2)(b)*	*-Furnish details of work under individual ACE items with breakup of cost envisaged for works.*

For implementing the emission control measures in DG sets	*26 (1)(b)*	*-Furnish details of work under individual ACE items with breakup of cost envisaged for works.*

O&M expenses:

d) ***Security Expenses****: Submit the assessment of security requirements and computation of security expenses along with rationale for y-o-y increase.*

e) ***Water Charges****: Basis and computation of claimed Water charges for 2024-29 as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations along with Form-19.*

Calculation of ECR:

f) Provide soft copy of Form-15 and Form-15A duly certified by auditor, with linkages.

2. The Respondents shall file their replies by **15.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents